

**FORM 26**  
**THE PATENTS ACT, 1970**  
**(39 of 1970)**

&

**The Patents Rules, 2003**

**FORM FOR AUTHORISATION OF A PATENT AGENT/OR ANY  
PERSON IN A MATTER OR PROCEEDING UNDER THE ACT**

*[See sections 127 and 132; and rule 135]*

1. Insert name, address and nationality. I/We<sup>1</sup> .....
2. Insert the name, address and nationality of the person(s) to be authorized. hereby authorise<sup>2</sup> .....
3. State the particular matter or proceeding for which the authorisation is made. to act on my/our behalf in connection with<sup>3</sup> .....  
and request that all notices, requisitions and communication relating thereto may be sent to such person at the above address unless otherwise specified.

I/We hereby revoke all previous authorisation, if any made, in respect of same matter or proceeding.

I/We hereby assent to the action already taken by the said person in the above-matter.

Dated this ..... day of ...../20 .....

4. To be signed by the person(s) making this authorisation. Signature<sup>4</sup> .....
5. Name of the natural person who has signed along with designation and official seal, if any. (-----)<sup>5</sup>

To  
The Controller of Patents  
The Patent Office  
at .....

**To be stamped under the Indian Stamp Act, 1899 (2 of 1899).**